

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 377 OF 2017 &
IA NO. 533 OF 2018

Dated: 10th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant (s) : Ms. Neha Garg
Mr. Ashwin Ramanath for
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER
IA No. 533 of 2018
(for condonation of delay in filing reply)

The learned counsel, Mr. Sakesh Kumar, appearing for first Respondent submitted that there is a delay of 57 days in filing the reply which has been explained satisfactorily and sufficient cause has been made out in the application. The same may kindly be accepted and delay in filing the reply may kindly be condoned.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. The IA, being IA No.533 of 2018 (*for delay in filing the reply*) is allowed.

APPEAL NO. 377 OF 2017

Learned counsel appearing for the Appellant prays for six weeks' time to file rejoinder.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file the rejoinder on or before 22.06.2018 after serving copy on the other side.

Re-list this matter on **17.07.2018**, as requested by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member